

financial year a sum equivalent to that diverted in the previous years?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Allocation made for this project is as follows:

1974-75	Rs. 10.0 lakhs
1975-76	Rs. 1.0 lakh
1976-77	Rs. 1.0 lakh

1977-78	Rs. 1.0 lakh
1978-79	Rs. 0.01 lakh
1979-80	Rs. 0.01 lakh
1980-81	Rs. 10.0 lakhs
1981-82	Rs. 0.01 lakh
1982-83	Rs. 10.0 lakhs

Expenditure incurred so far is 'nil'.

(b) Particulars of letters issued in regard to allotment of funds for this work during the past few years, are summarized below:—

letter number

Instructions issued

75-B-148
dated 14-11-1973

The estimate of the work has not been sanctioned so far.

78-B-122
dated 24-11-1978

The work will have to remain frozen. Only token allotment is to be made.

79-B-122
dated 13-11-1979

The work will continue to stand frozen.

80-B-122
dated 29-11-1980

Land for this work will not be taken over unless the Railway is in a position to substantially progress the work as otherwise it may go under encroachment. Funds for this work may be diverted to other works.

(c) Due to severe constraint on the availability of resources, priority has been given to Howrah-Amra rail link which is in progress. In view of the continuing constraint of funds, and the need to complete the on-going schemes which have made sufficient progress, expeditiously, diversion of funds is resorted to as and when considered necessary, instead of spreading out the available resources thinly on all schemes. It is in this background, that the Eastern Railway were advised in the letter mentioned, for diversion of the funds.

proposed Legislation on Indian Council of Para-medical Rehabilitation Profession and state;

(a) whether in view of the recommendation made by DGHS to establish a Council of Para-medical Personnel, Government have since completed the procedural and other formalities by now;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and by what time it will be completed?

(d) No.

Legislation on Indian Council of Para Medical Rehabilitation Profession

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) The reference apparently is to the reply given to Lok Sabha Unstarred Question No. 4041 dated 19th March, 1982. The matter has been taken up with the State/UT Governments, some of whom are yet to convey their views.

3945. SHRI K. C. PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4041 dated 18th March, 1981 regarding